

NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD

C.A. No. 261/621A/CLB/MB/2013

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.08.2016**

Name of the Company: Gujarat Apollo Industries Ltd.

Section of the Companies Act: Section 217(2AA) of the Companies Act, 1956;

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	Ashish Shah	PCS	Guj. Apollo Industries Ltd.	
2.				

ORDER

Suo Moto request. Lead came for
Permanence. There is need for
clarification whether the Tribunal
can compare the offences which are
provided with punishment of imprisonment
or fine in new Sec 441 of C.A 2013
S/w^{2nd} proviso of 465 of C.A 2013.
To hear further and on 28.8.16


Member (J),